

1./ 10.7.2001.

For want of D.B., hearing on contempt is adjourned to 14.8.2001.

/CBS/

(L. HMINGLIANA)/M(A)

2./ 14.8.2001. On the request made on behalf of the applicant, case is adjourned to 30.8.2001 for hearing.

/CBS/

(L.R.K. PRASAD)/M(A)

(S. NARAYAN)/V.C.

3./ 30.8.2001 Shri A.Sharma, counsel for the applicant.

Heard. Issue notices to the respondents as to why contempt proceedings be not initiated against them for non compliance of the order dated 4.8.2000 passed in O.A. 384/96 returnable within four weeks. Requisites to be filed within a week. List it for hearing on 12.10.2001.

(L. Hmingliana)/M(A)

(L. Jha)/M(J)

4./ 12.10.2001. The learned counsel for the applicant is present. As per direction, notices have been issued. Service report is awaited. List it on 5.12.2001 for hearing.

/CBS/

(M.P. SINGH)/M(A)

(B.N. SINGH NEELAM)/V.C.

5./ 5.12.2001. For want of D.B., hearing on contempt is adjourned to 30.1.2002.

/CBS/

(B.N. SINGH NEELAM)/V.C.

6/30.1.2002

For want of DB, list it for hearing
on 12.3.2002.

MES.

Sarweshwar Jha

(Sarweshwar Jha)/M(A)

7/12.3.2002

For want of time, list it for hearing
on 19.4.2002.

SKS

Sarweshwar Jha (Sarweshwar Jha)/M(A) (B.N.Singh Neelam)/V.C.

8/19.4.2002

For want of time, be listed it for hearing
on 17.5.2002.

SKS

Sarweshwar Jha (Sarweshwar Jha)/M(A) (B.N.Singh Neelam)/V.C.

9/17.5.2002

None for the parties. (Abstain from professional
work as per resolution ~~was~~ passed by CAT Bar Association
on 16.5.2002). List it for hearing on 18.7.2002.

MES.

Sarweshwar Jha (Sarweshwar Jha)/M(A)

10/18.7.2002

For want of time, be listed for hearing
on 23.8.2002.

MES.

Sarweshwar Jha (S. Jha)/M(A)

(B.N.Singh Neelam)/VC

11/ 23.8.2002. On the request made by the learned counsel for the
applicant, list it on 18.10.2002 for hearing.

/OBS/

L.R.K. PRASAD (L.R.K. PRASAD)/M(A)

B.N. SINGH NEELAM (B.N. SINGH NEELAM)/V.C.

12

18.10.02
CM

Be listed on 29.11.2002 for hearing.

skj
(L.R.K.Prasad)
M(A)

SN
(B.N.Singh Neelam)
V.C.

13/29.11.2002 :

Be listed on 31.01.2003 for hearing.

skj

skj
(L.R.K.Prasad)/M(A)

SN
(B.N.Singh Neelam)/VC

14/31.01.2003 : Both sides are present.

Ld. SSC prays for and is allowed four weeks
further time for filing show cause.

Be listed on 07.03.2003 for hearing.

skj

skj
(L.R.K.Prasad)/M(A)

SN
(B.N.Singh Neelam)/VC

15/7.3.2003

None for the applicant

For want of DB be listed for hearing on
21.4.2003.

skj

S. Jha
(S. Jha)/M(A)

16/21.4.03. Be listed for hearing

on 26.6.2003.

S. Jha
(S. Jha)/M(A) SN
(B.N.Singh Neelam)/VC

Ans:

17/26.6.03

For want of P.B, be listed
on 28.8.03 for hearing.

CD S

S. Dogra
(S. Dogra) M(5)

18/28.08.2003 : Shri A.Sharma, counsel for the applicant.

L/C for the applicant has submitted that the notices so issued was also served upon the lawyers representing the alleged contemners, namely, Shri B.B.Prasad, but till today no show cause has been filed. Be listed on 22.10.03 for hearing with the name of Mr. B.B.Prasad, counsel for respondents.

skj (S.Jha)/M(A)

(B.N.Singh.Neelam)/VC

19/22.10.03 DB matter. Be listed for hearing on 09.01.04.

(B.N.Singh.Neelam)/VC

Ans.

20./ 9.1.2004.

O R D E R

None is present on behalf of the either side.

Even on last occasions i.e. 7.3.2003 and 17.5.2002, none has put appearance on behalf of the applicant. Therefore, it appears that the applicant has perhaps lost interest in pursuing the matter. Taking into consideration that this contempt petition has been filed by the applicant for non-compliance of the order dated 4.8.2000 passed in OA 384 of 1996, the respondents are directed to comply with the order in letter and spirit if the same has not yet been complied with.

2. In view of the above position, this CCPA is dismissed for default and is disposed of accordingly.

/CBS/

(M. JHA) M(A)

~~Sign Dated~~ 9.1.04
(S. DOGRA) M(J)